

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

(Arising out of impugned final judgment and order dated 21-04-2015 in CRLAP No. 2977/2007 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

(IA No. 1949/2016 - EXEMPTION FROM FILING O.T.)

Date : 15-11-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ankit Goel, AOR
Me. Birendra Kumar Mishra, Adv.

For Respondent(s) Mr. Anmol Chitravanshi, Adv.
Mr. Aditya Agarwal, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Ms. Trishla Malik, Adv.
Mr. Anubhav T. Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Bailable warrants have been served on respondent no. 2, who is now represented by Mr. Anmol Chitravanshi, Advocate. Respondent no. 1 is incarcerated in another case. The Legal Services Authority/Committee would get in touch with respondent no. 1 and appoint an advocate/amicus curiae to appear on his behalf.

Relist after four weeks.

(SONIA BHASIN)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR